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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

D.A. No. 2258/93

Dated: 22.10.1993

Suresh Chand

Applicant

Vs.

Union of India

Respondents.

Present: Shri Shankar Raju, counsel for the applicant.
None for the respondents.

CORAM : Hon'ble Mr. B.K. Singh, Member (A)

JUDGMENT (ORAL)

(By Hon'ble Mr. B.K. Singh, Member (A))

Heard the learned counsel for the applicant.

The appeal is still pending with the appellate authority. The Disciplinary Authority while passing orders also issued directions to the applicant to vacate the quarter since the relationship of master and employee had ceased to operate from that date. Since the appeal is still pending disposal the appellate authority may pass appropriate orders regarding eviction or retention of quarter as he deems fit. With ^{Observation} these orders the OA is disposed of.


(B.K. Singh)
Member (A)